

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.4117 of 2015

This the 6<sup>th</sup> day of November, 2015

**HON'BLE MR. V.AJAY KUMAR, MEMBER (J)  
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

Shri D.K. Chahal, Asst. Accounts Officer,  
Aged about 50 years,  
s/o late Shri Roshan Lal Chahal,  
R/o 240-B, DG-2 Block, DDA Flats,  
Vikas Puri,  
New Delhi-110018.

... Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

UOI & Ors.

1. The Secretary,  
Ministry of Finance,  
Department of Expenditure,  
North Block, New Delhi.
2. The Controller General of Accounts,  
Ministry of Finance, Deptt. of Expenditure,  
Room No.714,  
Lok Nayak Bhawan, Khan Market,  
New Delhi.

... Respondents

**ORDER (ORAL)**

**MR. V. AJAY KUMAR, MEMBER (J) :**

Heard learned counsel for the applicant.

2. The applicant, who is working as Asstt. Accounts Officer, filed the present OA seeking the following reliefs:-

- “(a) To direct the respondents to open the sealed cover/deemed sealed cover and grant promotion to the applicant to the post of Accounts Officer & Senior Accounts Officer with all consequential benefits including arrears of pay with 12% interest.
- (b) To direct the respondents to release all the benefits i.e. financial upgradation as well as promotion to the applicant withheld on

account of disciplinary proceedings initiated vide memo dated 21.12.2009.

- (c) To grant promotions and financial upgradation to the applicant at par with his juniors by opening sealed cover or holding review DPC with all consequential benefits including arrears of pay with interest.
- (d) To allow the OA with exemplary cost.
- (e) To pass such other and further orders which their lordships of this Hon'ble Tribunal deem fit and proper in the existing facts and circumstances of the case.”

3. It is also submitted that the applicant made representation vide Annexure A-1 dated 18.6.2015, ventilating his grievances. However, the respondents have not passed any order thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 18.6.2015 (Annexure A-1) of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 60 days from the date of receipt of a copy of this order. No order as to costs.

5. Let a copy of the O.A. be enclosed to this Order.

**(SHEKHAR AGARWAL)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

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